

man should inform the Speaker about the progress of the proceedings and about the progress of the matters pending before them.

I am going to call a meeting of all the Chairmen of Committees, and collect information as to how in this case this has happened and in the case of other Committees also and then discuss it with the Rules Committee. I am going to send a strong note to the Prime Minister about it, and also devise procedures as to how to proceed in such matters in future.

(ii) REPORTED KILLING OF TWO ADIVASIS AND INJURIES TO SEVERAL OTHERS IN A VILLAGE IN BIHAR

PROF. MADHU DANDAVATE (Rajapur): Sir, with your permission, under Rule 377 I am raising an issue which falls strictly within the purview of the Union Government because it is a question of protection and security to Scheduled Castes and Adivasis.

I want to bring to the notice of the House that on 5th March, 1974, there was a firing resorted to by a landlord in a village Durga Dih, 30 km from Dhanbad, in Bihar. In this firing two persons were killed and those who were killed include an Adivasi boy of 9 years age. Several other Adivasis and landless labourers were injured. Some of them are seriously injured and they are lying in the hospital.

I want to remind you that this is not the first time that the landlords of Bihar have been resorting to firing on Adivasis and landless labourers. Sometime back in this House, we had drawn the attention of the Home Minister to the killing and burning alive of the Santhals in Purnea district of Bihar. Again, this is happening. At that time, we were told that they would take all precautions in future to see that such tragedies are avoided. In spite of that assurance given by the Home Minister, again another tragedy has taken place. It is not an accidental case. This is one more

case in a series of various cases that have occurred.

I demand from the Home Minister a categorical statement regarding this episode as well as an assurance that, in future, Adivasis and landless labourers will not be treated in a manner in which they have been treated in Bihar. I would demand that a categorical statement be made by the Home Minister.

MR. SPEAKER: He will make a statement. I am asking him to make a statement.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Only the other day 14 Santhals were shot dead in Purnea district. Every day this is happening..

SHRI INDRAJIT GUPTA (Alipore): We should adopt a convention in this House that in all cases where such atrocities are committed, particularly on Scheduled Caste and Harijan people—because that is a special responsibility..

SHRI JYOTIRMOY BOSU: Minorities also.

SHRI INDRAJIT GUPTA:....in all such cases, without waiting for us to raise the matter, Government should come forward *suo moto* and make a statement on the subject. They keep mum, they keep quiet unless somebody on this side of the House raises it. Should there not be a convention about this?

SHRI VASANT SATHE (Akola): At least in respect of matters which are raised under rule 377, Government should come forward with a statement. I support the view expressed by the hon. Member. That would be a better convention.

SHRI SAMAR GUHA (Contai): I want to draw the attention of the House to the fact that what Prof. Madhu Dandavate has raised is not a solitary instance; such ugly incidents

[Shri Samar Guha]

take place almost every day. Only the other day 49 members of the Santhal Community were burnt alive. (Interruptions) As Mr. Indrajit Gupta has pointed out, we should set up a convention, particularly in respect of Scheduled Caste and Scheduled Tribe people.

MR. SPEAKER: Mr. Ram Niwas Mirdha please make a statement some time today, or later.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I will collect the information and send it to you. (Interruptions)

SHRI IDRAJIT GUPTA: This is a matter which is agitating us so much. But he is treating it as a minor matter and he says that he will collect some information. What is the meaning of this? We will not be satisfied with this. The Home Minister has to come out with a statement.

MR. SPEAKER: The Minister will come out with a statement.

12.19 hrs.

RE: ALLEGED INACCURACY IN MINISTER'S REPLY TO QUESTION ABOUT MISUSE OF IMPORT LICENCES BY CERTAIN BOMBAY FIRMS

MR. SPEAKER: Mr. Jyotirmoy Bosu, regarding your motion against Prof. Chattopadhyaya, I had been waiting for you last week. I have studied the whole proceedings and I find that when you raised this objection, in the very next supplementary, Pro. Chattopadhyaya has said that because of those two previous items he thought that this was also there. But he is not definite about the time and date. In the very next paragraph he says, 'I am sorry'. I invited his attention to this, 'Here is Mr. Jyotirmoy Bosu; be sure if you know the date'.

Then he corrected himself the very moment saying, 'I am not sure of the time'.

SHRI JYOTIRMOY BOSU: But did he come out with a correction *suo motu* under Direction 115? If I were him, I would have come out after three days.

MR. SPEAKER: He has corrected in his supplementary.

SHRI JYOTIRMOY BOSU: No, Sir. He did not correct, he only threw dust in your eyes. Kindly hold your ruling. I shall satisfy you that the Goenkas are much too powerful... (Interruptions) I will prove it that he has deliberately misled the House to help the Jute Mills.

MR. SPEAKER: The next moment he said he was not sure.

SHRI JYOTIRMOY BOSU: No, Sir. As you said, 'It is Mr. Jyotirmoy Bosu, a difficult person. Be careful.' Then, all he said was, 'I am not sure of the date'. If I were him, I shall come up before your goodness after three days under Direction 115 and make a statement that the date I had said in paragraph so and so page so and so of the Uncorrected Debates is not correct. This is the correct date.' That would have gone on the record. Instead I had to table a privilege motion to catch him by the back and drag him before you. He has concocted the whole thing. I will satisfy you. Please do not give any ruling at the present moment. Please do not make any observation at this moment. Please treat it as *sub judice*.

MR. SPEAKER: *Sub judice*, was the last date of the Parliament, in December, when it was brought. When I told the Minister, "Look here. Don't be so indifferent. If you are not cor-